

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 116 of 2011

Dated: 31st January, 2012 –

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**North Eastern Electricity Supply Co.
of Orissa Ltd. & Ors.**

.....

Appellant (s)

Versus

O.E.R.C. & Anr.

.....

Respondent (s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent (s) : Mr. R.K. Mehta
Mr. C.S. Chauhan &
Ms. Rajdipa Behura for R-1
Mr. David A. &
Mr. Antaryami Upadhyay for R-2

ORDER

Learned advocate for the respondent/GRIDCO submits that he could not file reply and seeks time to file counter-affidavit. Learned advocate for the appellant and learned advocate for the State Commission are present. Commission has filed reply with service of copy to the other party. On the prayer of Mr. Mehta, learned counsel for the respondent time is allowed to file reply by 22nd February, 2012 and a copy thereof be supplied to the other party. Rejoinder, if any, may be filed by the appellant on or before 29th February, 2012.

Fix the matter for hearing on **29th February, 2012.**

(V.J. Talwar)
Technical Member
rkt/mk

(Justice P.S. Datta)
Judicial Member